



GOVERNMENT OF INDIA

OFFICE OF DIRECTOR GENERAL OF CIVIL AVIATION

Opposite: Safdarjung Airport, New Delhi-110003

AW Circular 1 of 2020

File No. DGCA-25012(07)/1/2020-AW
3rd April 2020

Subject: Issue/ extension of Airworthiness Review Certificate (ARC) during the lockdown phase of COVID19

1. With the COVID-19 outbreak and subsequent lock down in the country, no aircraft operations are being undertaken except for cargo operations, off-shore helicopter operations, medical evacuation flights, or flights specially approved by DGCA.
2. Some of the aircraft intended for such operations may have their ARC expiring. This circular provides the procedure for extending the validity of ARC of these aircraft for a limited period.
3. Organisations (CAMO) not holding the privilege to issue/ renew ARC under the provisions of CAR M M.A.901 are hereby authorised to issue/ renew the ARC of only those aircraft, which are required for operation during the lockdown period, as per the following procedure/ conditions:
 - i) The details of the aircraft which has been maintained in controlled environment and whose ARC has expired/ expiring on or after 23rd March 2020 shall apply thorough email to the concerned RAO/SRAO for obtaining prior permission before issuing/ extending ARC;
 - ii) The concerned RAO/SRAO shall permit issuance/ extension of ARC by CAMO in respect of only those aircraft which are intended to be flown as per para 1 above.
 - iii) The procedure and checklists given in Airworthiness Procedure Manual (APM) Part II Chapter 2A – Procedure for issue/ extension of Airworthiness Review Certificate (ARC) in respect of an aircraft previously issued with C of A shall be followed;
 - iv) A physical inspection of the aircraft shall be carried out by appropriately rated B1 and B2 AME;

- v) The CAM shall review the completed package and if found satisfactory, shall extend the validity of ARC for a period of three months and intimate the concerned RAO/SRAO along with the soft copy of the completed package, the extended ARC and the receipt of requisite fee.
4. Once the normal functioning of the concerned RAO/ SRAO is resumed, the operator/ owner shall apply for regular issue/ extension of the ARC within a period of fifteen days along with the application and other relevant documents. Additionally, the package completed for extension of the ARC by CAM and the copy of the extended ARC shall also be provided. No fee will be required to be paid again.
 5. On satisfactory review, the concerned RAO/SRAO will issue/ extend the ARC with the validity for one year (including the 3 month period).
 6. This Circular is a temporary measure and is valid till 3rd July 2020 or till the normal functioning of the concerned RAO/SRAO is resumed, whichever is earlier.

Sd/-
(Ravi Krishna)
Joint Director General